

Central Administrative Tribunal, Lucknow Bench, Lucknow

**Original Application No.410 /2009**

This the 8th day of October, 2009

**Hon'ble Ms.Sadhna Srivastava, Member (J)**  
**Hon'ble Dr. A.K. Mishra, Member (A)**

1. Dinesh Pratap Singh aged about 50 years son of Sri Ram Shanker Singh r/o 523/Ka/167 Kha Meuhandi Tola, Aliganj, Lucknow.

2. Jamuna Shanker aged about 55 years son of Sri Rameshwar Prasad Mishra, Village and Post Jaggaur, District-Lucknow, presently address c/o Smt. Sita Mishra, U.P. Postal Primary Cooperative Bank Ltd., 3 Balmiki Marg, Hazratganj, Lucknow.

Applicant

By Advocate: None

Versus

1. Union of India through Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.
2. Registrar General of India,/ Commissioner Census , 2-A, Man Singh Road, New Delhi.
3. Director of Census of U.P., Lekhraj Dollar Building, Indira Nagar, Lucknow.
4. Staff Selection Commission through Secretary, New Delhi.

Respondents

By Advocate: Sri G.K.Singh.

**ORDER( ORAL)**

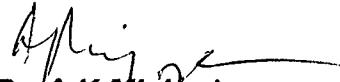
**Hon'ble Ms. Sadhna Srivastava, Member (J)**

The applicants have prayed for quashing of selection process which commenced with the publication of impugned advertisement dated 15-21-3-2008 for recruitment to the vacant post of Assistant Investigator Grade III in the pay scale of Rs. 5000-8000 and Compiler in the pay scale of Rs. 4000-6000. Further, they prayed for a direction to the respondents to consider the appointment of the applicants on regular basis on the vacant post of compiler in compliance with the direction dated 26.2.1993 of this Tribunal and judgment dated 24.2.95 of Hon'ble Supreme Court.



2. A bunch of similar OA. i.e. O.A.No. 369/2008 along with 8 other O.As have been decided vide judgment and order dated 31<sup>st</sup> August, 2009. This Tribunal dismissed the O.A. with a liberty to the applicants to represent their case for consideration in terms of judgment of Hon'ble Supreme Court as and when the post for which they satisfy the eligibility conditions are notified for recruitment. This facts have not been disputed by the respondents. Therefore, this O.A. is dismissed with the liberty to the applicants to represent their case for consideration in terms of the judgment of Hon'ble Supreme Court as and when the posts for which they satisfy the eligibility conditions are notified for recruitment.

3. With the aforesaid observation, the O.A. is dismissed. No costs.

  
(Dr. A.K. Mishra)  
Member (A)

  
(Ms. Sadhna Srivastava)  
Member (J)

HLS/-